

HIGH COURT OF KARNATAKA, BENGALURU

Dated: 07-04-2020

NOTICE:

It is hereby further notified to Advocates and Party-in-person that, in case of any extreme urgency request may be sent to the mail id of the Registrar Judicial High Court of Karnataka, Bengaluru in regjudicial@hck.gov.in with a brief note explaining the extreme urgency. All Emails received up to 10.30 am will be scrutinized by 4.00 pm. If extreme urgency is considered favourably by the Hon'ble Chief Justice, necessary intimation of e-filing and date of hearing and time will be informed to the concerned advocate/Party in person. Once the case is permitted to be e-filed, the matter will be heard by the concerned Bench nominated by the Hon'ble Chief Justice. Date and time of hearing of the matter through video-conference will be shared to the registered e-mail ids of the Advocate/Party in person. This will come into force immediately.

BY ORDER OF THE HON'BLE CHIEF JUSTICE

Sd/-
Registrar General
High Court of Karnataka,